

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH**

(IB)-157(PB)/2017

IN THE MATTER OF:

**M/s Dolphin Offshore Enterprise (India)Ltd. APPLICANT / PETITIONER
And
M/s Instrument Limited RESOPONDENT**

SECTION:

Under Section 9 of Insolvency of Bankruptcy of Code, 2016

Order delivered on 05.08.2017

Coram:

**CHIEF JUSTICE M. M. KUMAR
Hon'ble President**

**DEEPA KRISHAN
Hon'ble Member (Technical)**


For the APPLICANT / PETITIONER :- Mr. Sharad Tyagi, Advocate

**For the RESPONDENT No. 2 :- Mr. Sanjib Kumar Mohanty, Sr. Panel
Central Govt. Counsel
Ms. P. S. Chandralekha, Advocate**

ORDER

Order is Reserved


**(CHIEF JUSTICE M. M. KUMAR)
PRESIDENT**


**(DEEPA KRISHAN)
MEMBER (TECHNICAL)**